

**CNR No.DLCT01-009659-2021  
FIR No.356/2007  
PS Hauz Qazi  
State Vs. Rishi Pal Sharma & Ors.**

28/08/2021

**(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
None has joined the proceedings through V.C. on behalf of the accused.

**Assistant Ahlmad is on leave today.**

The present matter was fixed for 03/07/2021. The file of the present matter put up by the Ahlmad today.

As per report of the Ahlmad, the present matter was fixed for 03/07/2021 but inadvertently the present matter could not be put up/ listed on 03/07/2021. Report of the Ahlmad is perused. Ahlmad is warned to be careful in future.

Physical file is stated to be in Hon'ble High Court of Delhi.

Issue court notice to the accused/ counsel, for the next date of hearing.

Put up the matter for further proceedings on **25/09/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
28/08/2021(G)**

**CNR No.DLCT01-001854-2014  
SC No.103/2021  
FIR No.428/2014  
PS Civil Lines  
State Vs. Angad Singh Dua**

28/08/2021

**(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
None has joined the proceedings through V.C. on behalf of the accused.

**Assistant Ahlmad is on leave today.**

The present matter was fixed for 24/07/2021. The file of the present matter put up by the Ahlmad today.

As per report of the Ahlmad, the present matter was fixed for 24/07/2021 but inadvertently the present matter could not be put up/ listed on 24/07/2021. Report of the Ahlmad is perused. Ahlmad is warned to be careful in future.

Issue court notice to accused/ counsel for the next date of hearing.

Put up the matter for final arguments on **25/09/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
28/08/2021(G)**

**CNR No.DLCT01-005812-2021**

**SC No.187/2021**

**FIR No.293/2020**

**PS Prasad Nagar**

**U/s 307/452/34 IPC**

**State Vs. Vinod @ Bada & Ors.**

28/08/2021

**File taken up today on the first application u/s. 439 Cr.P.C. of accused Prateek Kataria @ Parul for grant of regular bail or extension of interim bail.**

**(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
Mr. Monis Ahmed, Ld. Counsel for the accused Prateek Kataria (through V.C.).

**Assistant Ahlmad is on leave today.**

Counsel for the accused seeks time for clarifications. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **31/08/2021**. Date of 31/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**28/08/2021(G)**

**CNR No.DLCT01-008568-2021  
SC No.209/2021  
FIR No.34/2021  
PS Hauz Qazi  
U/s 302/307/323/341/506/34 IPC & 27 Arms Act  
State Vs. Mohan Kumar & Ors.**

28/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused Khajanchhi Babu for grant of interim bail for the period of 30 days.**

**(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
IO has not joined the proceedings through V.C.  
Ms. Priyanka Singh, Ld. Counsel for the accused Khajanchhi Babu (through V.C.).

**Assistant Ahlmad is on leave today.**

Reply/ reports received from IO/Inspector Ravindra Singh, Deputy Superintendent and Medical Officer In-charge, Central Jail No.8/9, Tihar Jail, Delhi.

Report of Medical Officer In-charge Jail No.8/9, Tihar Jail, Delhi is not complete.

Issue fresh notice to the Medical Officer In-charge, Central Jail No.8/9, Tihar Jail, Delhi to file appropriate/ complete report regarding medical condition/ illness/ treatment of the accused and as to whether immediate hospitalization of the accused is required or not and treatment for ailments/ illness of the accused is available in the Jail Hospital or not and what is the future course of treatment of the accused, on the next date of hearing.

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Meanwhile, Jail Authorities are directed to provide the requisite/ necessary/ immediate medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery if any, of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. Jail Authorities are also directed to provide the appropriate/ requisite diet to the accused as per his medical condition.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/08/2021. Date of 31/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**28/08/2021(G)**

**FIR No.55/2019  
PS Desh Bandhu Gupta Road  
U/s 302 IPC  
State Vs. Rehan @ Rehman @ Sonu**

28/08/2021

**File taken up today on the bail application u/s 439 Cr.P.C. of accused Rehan @ Rehman @ Sonu for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.**

**(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)**

**( Proceedings Convened through Video Conferencing)**

**Present:** Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Mr. Shuaib Khan, Ld. Counsel for the accused Rehan @ Rehman @ Sonu (through V.C.).

Sh. Kumud Ranjan, Deputy Superintendent, Central Jail No.4, Tihar Jail, New Delhi is present (through V.C.).

**Assistant Ahlmad is on leave today.**

Reply of Deputy Superintendent, Central Jail No.4, Tihar Jail, New Delhi is stated to be received.

Deputy Superintendent seeks time for filing the para-wise/ detailed reply of the application of the accused on the ground that the jail authorities have not received the copy of the application for the purpose of filing the para-wise/ detailed reply. Heard. Request is allowed. Copy be supplied.

Superintendent, Central Jail No.4, Tihar Jail, New Delhi is directed to file

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para-wise/ detailed reply of the aforesaid interim bail application of the accused on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **31/08/2021**. Date of 31/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**28/08/2021(G)**

**CNR No.DLCT01-002650-2014  
SC No.163/2021  
FIR No.27/2014  
PS Jama Masjid  
U/s 364-A/368/395/397/412/34 IPC & 25/54/59 Arms Act  
State Vs. Mohd. Shameem & Ors.**

28/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused Shahjada Irfan @ Lala for grant of regular bail.**

**(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Rakesh Bhugra, Ld. Counsel for the accused Shahjada Irfan @ Lala (through V.C.).

**Assistant Ahlmad is on leave today.**

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **04/09/2021**. Date of 04/09/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
28/08/2021(G)**

**SC No.192/2021  
FIR No.319/2020  
PS Nabi Karim  
U/s 302/34 IPC  
State Vs. Sachin Solanki @ Vishu & Ors.**

28/08/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Sandeep for grant of interim bail.**

**(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Tej Dutt Gaur is present (through V.C.).  
Sh. Jitendra Sethi, Ld. Counsel for the accused Sandeep (through V.C.).

**Assistant Ahlmad is on leave today.**

Reply received from the Department of Urology and Renal Transplant, Safdarjung Hospital, New Delhi.

Arguments heard at length on the aforesaid interim bail application of the accused Sandeep.

Put up for clarifications, if any/ orders on **31/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
28/08/2021(G)**

**FIR No.02/2014  
PS Jama Masjid  
U/s 302/394/411/34 IPC  
State Vs. Abdul Salam & Ors.**

27/08/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Abdul Salam for grant of interim bail for the period of 90 days.**

**(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Accused Abdul Salam is produced from Jail No.10, Rohini, Delhi (through V.C.).

Mr. Rashid Hashmi, Ld. Counsel for the accused Abdul Salam (through V.C.).

Dr. Ashish, Medical Officer In-charge, Jail No.10, Rohini, Delhi is present (through V.C.).

Dr. Deepak Gupta, Tuberculosis Department, Safdarjung Hospital, New Delhi and Dr. Swatantra Rao, Department of Urology and Renal Treatment, VMMC & Safdarjung Hospital, New Delhi are present (through V.C.).

**Assistant Ahlmad is on leave today.**

It is submitted by Dr. Deepak Gupta and Dr. Swatantra Rao that patient/ accused Abdul Salam be directed to produce before them for review/ detailed examination on 02/09/2021 for the purpose of filing the latest/ current medical report regarding medical condition of the accused and jail authorities be also directed to provide

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all the medical/ treatment documents of the accused. Heard. Request is allowed.

Jail Authorities are directed to produce the accused Abdul Salam before Dr. Deepak Gupta, Tuberculosis Department, Safdarjung Hospital, New Delhi and Dr. Swatantra Rao, Department of Urology and Renal Treatment, VMMC & Safdarjung Hospital, New Delhi for review/ detailed examination on 02/09/2021 and Jail Authorities are also directed to provide all the medical/ treatment documents of the accused to the aforesaid doctors at the earliest preferably before 02/09/2021. Jail Authorities are directed to make necessary arrangement for production of the accused before Dr. Deepak Gupta and Dr. Swatantra Rao on 02/09/2021. In case, Dr. Deepak Gupta and Dr. Swatantra Rao are not available on 02/09/2021 for any unforeseen reason, then the accused Abdul Salam be produced before any other senior most doctors of the same department for the purpose of his medical examination.

After examination of the accused on 02/09/2021, Dr. Deepak Gupta, Tuberculosis Department, Safdarjung Hospital, New Delhi and Dr. Swatantra Rao, Department of Urology and Renal Treatment, VMMC & Safdarjung Hospital, New Delhi are directed to file the appropriate/ complete/ detailed report regarding medical condition/ illness/ treatment of the accused and also report as to whether immediate hospitalization of the accused is required or not and whether any surgery is required/ planned, if yes, for which date and what is the future course of treatment of the accused, on the next date of hearing. If immediate hospitalization of the accused is required, then the aforesaid doctors are directed to get the accused admitted in the hospital, as per rules.

Medical Officer In-charge, Jail No.10, Rohini, Delhi is also directed to file appropriate report regarding medical condition of the accused Abdul Salam on or before the next date of hearing.

Meanwhile, Jail Authorities are directed to provide the requisite/ necessary/ immediate medical treatment to the accused, as per his medical condition on priority

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basis. Jail Authorities are also directed to provide the appropriate/ requisite diet to the accused, as per his medical condition. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral/ Govt. Hospitals, if required, as per rules.

At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for consideration on **07/09/2021**. Date of 07/09/2021 is given at specific request and convenience of counsel for the accused.

Copy of this order be sent to the concerned Jail Superintendent, Medical Officer In-charge, Jail No.10, Rohini Jail, Delhi and Dr. Deepak Gupta, Tuberculosis Department, Safdarjung Hospital, New Delhi and Dr. Swatantra Rao, Department of Urology and Renal Treatment, VMMC & Safdarjung Hospital, New Delhi for compliance.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**28/08/2021(G)**